## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 308/(MAH)/2017 Rest. A. No. 11/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.11.2017

NAME OF THE PARTIES: Venus International

V/s.

Monotona Tyres Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

18 Ms. Eram Advocate Buylaish

i/b M/s

Kartikeya &

Associates

## <u>ORDER</u>

## Rest. A. 11/2017 In T.C.P. No. 308/I&BC/NCLT/MB/MAH/2017

- The Learned Representative of the Petitioner is present.
- Vide para 6 an observation is made in the Order. For ready reference the relevant paragraph is reproduced below :-

"Though number of opportunities were given to the Petitioner to appear but the Petitioner is not serious in pursuing the Petition. As a consequence the Petition is liable to be rejected, however, worth to reproduce the paragraph from the latest notification dated 29.06.2017 (F. No. 1/5/2016-CL-V) GSR-732(E) as under:

Provided further that any party or parties to the petitions shall, after the 15<sup>th</sup> day of July, 2017, be eligible to file fresh applications under sections 7 or 8 or 9 of the Code, as the case may be, in accordance with the provisions of the Code."

my

## Rest. A. 11/2017 In T.C.P. No. 308/I&BC/NCLT/MB/MAH/2017

- As per the said Notification all the Matters which were transferred from the Hon'ble High Court stood Abated, if the Petitioner had not filed the requisite Form on or before 15<sup>th</sup> July, 2017 under the Insolvency Code.
- 4. The admitted position in this case is that the Petitioner has not filed the requisite Form under the Insolvency and Bankruptcy Code on or before 15.07.2017, therefore, the Order of Dismissal was passed on 31.07.2017 now under challenge. However, a liberty was granted to file Fresh Petition.

Hence the Restoration Application No. 11/2017 is Dismissed.

Sd/-

BhaskaraPantula Mohan Member (Judicial) M.K. Shrawat Member (Judicial)

03.11.2017 Ah